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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 113/7/NCLT/AHM/2017



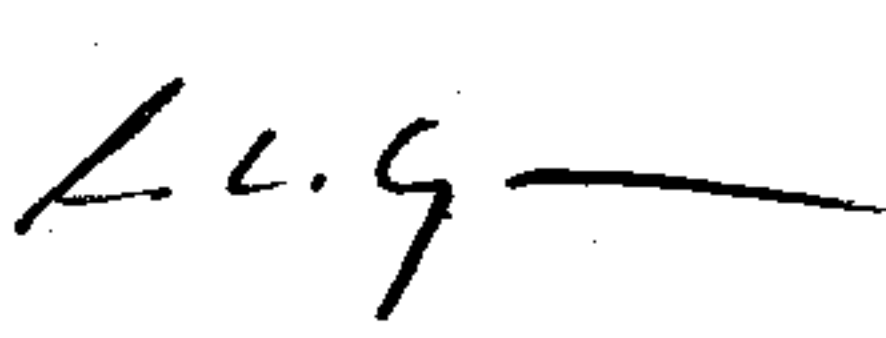
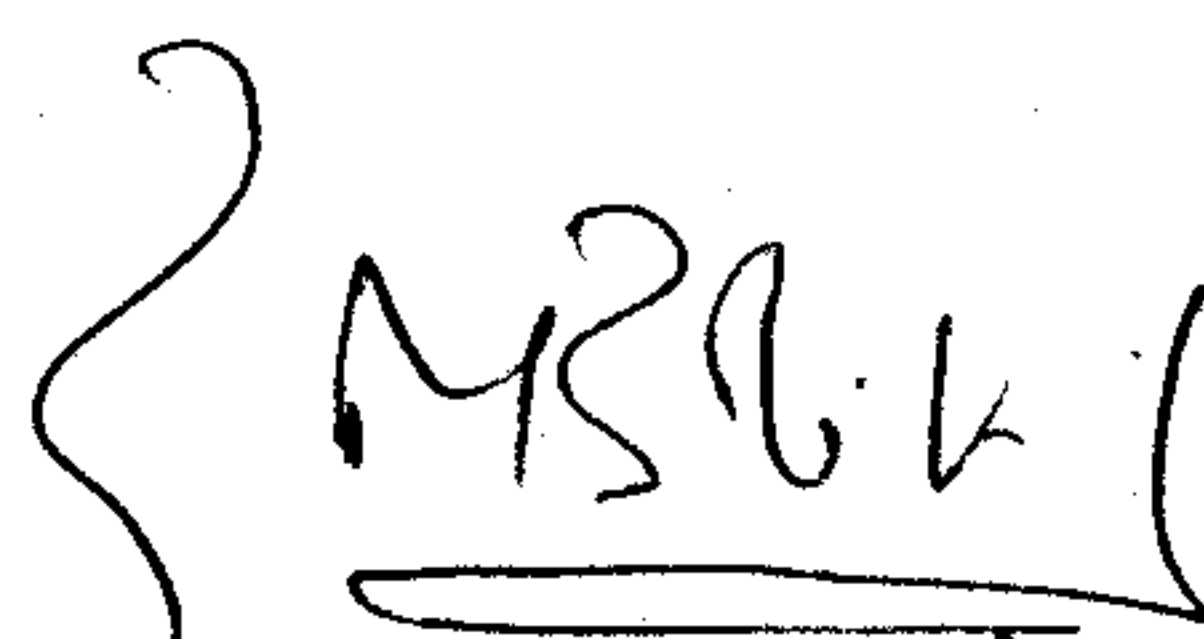
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017**

Name of the Company: J M Financial Assest Reconstruction Co. Ltd
V/s.
Sandhya Prakash Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Adv. Shikha Sethia	Adv. for Respondent	Respondent	
2.	Adv. Rajdeep Lahiri	Adv. for Respondent	"	
2A.	RAHUL GAJERA	Advocate	Respondent	
	S. R. S. Sanjanwala	Sr. Adv.	Applicant	
	Mr. Mihir Parikh	Adv.	Applicant	

ORDER

Learned Senior Advocate Mr. R. S Sanjanwala with Learned Advocate Mr. Mihir Parikh present for Financial Creditor/ Applicant. Learned Advocate Ms. Shikha Sethia with Learned Advocate Mr. Rajdeep Lahiri with Learned Advocate Mr. Rahul Gajera i/b Singhani Legal Services present for Respondent.

Affidavit in reply filed.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of September, 2017.